

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ADKURE TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ADKURE TECHNOLOGIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	9 th July 2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U74999MH2014PTC255945
5.	Address of the registered office and principal office (if any) of corporate debtor	20/577, Neha CHS, Nehru Nagar, Kurla (East), Mumbai – 400024
6.	Insolvency commencement date in respect of corporate debtor	By order pronounced on 21 st January 2021 vide CP (IB) -1201/MB/2020 (email dated 28 th January 2021)
7.	Estimated date of closure of insolvency resolution process	20 th July 2021
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Ms. Poonam Basak Reg No: IBBI/IPA-001/IP-P01234/2018-2019/11957
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	91 Springboard Business Hub Pvt Ltd., 74/II, Opp. Gate No 2 - SEEPZ, Andheri (E), Mumbai 400093. Email: poonamb.irp@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	91 Springboard Business Hub Pvt Ltd., 74/II, Opp. Gate No 2 - SEEPZ, Andheri (E), Mumbai 400093. Email: adkure.cirp@gmail.com
11.	Last date for submission of claims	11 th February 2021
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of **ADKURE TECHNOLOGIES PRIVATE LIMITED** on 21st January 2021.

The creditors of ADKURE TECHNOLOGIES PRIVATE LIMITED are hereby called upon to submit their claims with proof **on or before 11th February 2021** to the Interim Resolution Professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Ms. Poonam Basak
Mumbai
Date: 28.01.2021

